

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Acquittal Section) Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 9<sup>th</sup> March of 2018

**SRO 126** - In exercise of the powers conferred by Sub-Section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Mujeeb Andrabi 2<sup>nd</sup> Additional Public Prosecutor as Special Public Prosecutors to conduct the case FIR No. 29/2017 of P/S M R Gunj titled State vs Javed Ahmed Bungree and others involving offences punishable under section 498-A, 304-B, 120-B RPC pending adjudication before the court of Principal District and Sessions Judge Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government

Department of Law, Justice and Parliamentary Affairs

Dated - 09 - 03 - 2018

No LD(ACQ)2017/322- VOK-Srinagar

Copy to the -

1. Principal Secretary to Government, Home Department
2. Registrar General, Hon'ble High Court of Jammu and Kashmir
3. Director General of Police, J&K, Jammu
4. Principal District and Sessions Judge, Srinagar
5. Director Prosecution, J&K, Jammu
6. Director Litigation, Jammu/Kashmir
7. Public Prosecutor Srinagar for information and necessary action
8. Sh. Mujeeb Andrabi, 2<sup>nd</sup> Additional Public Prosecutor for information and necessary action. He is also informed that he shall only be entitled to counsel fee as is admissible to Public prosecutor/ Additional Public Prosecutor in terms of Govt. Order No. 1907-LD(A) of 2015 dated 22.06.2015.
9. General manager, Government Press Srinagar for publication in the Government Gazette
10. Under Secretary, Hon'ble Chief Minister's Grievance Cell for information this is in reference to communication dated 05.03.2018
11. SRO section, Department of Law, Justice and Parliamentary Affairs (W7SC)

(Ashish Gupta)

Deputy Legal Remembrancer,

Department of Law, Justice & Parliamentary Affairs